

MR. SPEAKER : Now, Shri K. R. Ganesh, you can introduce that.

12.13 hrs.

**COMPTROLLER AND AUDITOR  
GENERAL'S (DUTIES, POWERS  
AND CONDITIONS OF  
SERVICE) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI K. R. GANESH : I introduce† the Bill.

12.14 hrs.

**LOKPAL AND LOKAYUKTAS BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : Sir, I beg to move for leave to introduce a Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to make provision for the appoint-

ment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith."

*The motion was adopted.*

SHRI RAM NIWAS MIRDHA : Sir, I introduce the Bill.

MR. SPEAKER : Now the House will take up the next item—Discussion under Rule 193, on Sugar Policy.

12.15 hrs.

**DISCUSSION RE: SUGAR POLICY**

श्री विद्युति मिश्र (मोतीहारी) : अध्यक्ष महोदय, कृषि मंत्री जी ने 25 मई 1971 को चीनी नीति के सम्बन्ध में एक बयान दिया था। इस सम्बन्ध में मुझे यह कहना है कि मैं इस सदन में 1952 से सदस्य हूँ और चीनी और गन्ने की कीमत में कितना चढ़ाव और उतराव होता रहा है, इसको मैं देखता रहा हूँ। कभी चीनी ज्यादा हो गई तो किसान को कीमत नहीं मिली, कभी गन्ना कम हो गया तो चीनी कम हो गई और उपभोक्ताओं को दिक्कत हुई और कभी सरकार को दिक्कत हुई। इस वास्ते चीनी और गन्ने के सम्बन्ध में कोई खास नीति निर्धारित सरकार द्वारा की जानी चाहिए। मैं कहूँगा कि जो किसान हैं, खेती के जो विशेषज्ञ हैं, जो उपभोक्ता हैं, जो चीनी बनाने वाले हैं चाहे वे प्राइवेट सेंक्टर में हों या पब्लिक सेंक्टर में हों और जो सरकार हैं, इन सबको इकट्ठा होकर एक नीति निर्धारित करनी चाहिए, एक नीति निर्धारित करनी चाहिए ताकि चीनी ज्यादा भी न हो और कम भी न हो और साब-साब किसान को चाटा भी न हो। ऐसा करने से सरकार को भी दिक्कत नहीं उठानी पड़ेगी।

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 11-8-1971.

†Introduced with the recommendation of the President.